

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 08/81 SCHEDULED TO BE HELD ON 25.05.2010 BUT ACTUALLY HELD ON 15.06.2010.

The Meeting No. 08/81 of Norms Committee-II was held on 15.06.2010 for the licensing year 2010-2011 under the Chairmanship of Sh. V.K. Srivastava, Addl. Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
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1.	Sh. Gajraj Singh, Sr. D.O.	DHI
2.	Sh. S.K. Jain, DO	DIPP
3.	Sh. A.K.Mishra, Asst. Dir.	M/o Steel
4.	Sh. Shyam Sunder, DDG	DGFT
5.	Sh. Narendra Vashista	DGFT

1	Case No.:8/13/81-ALC2/2009	Party Name:NIRLEP APPLIANCES LIMITED	Meet No/Date:8/81- ALC2/2010 25.05.2010	Status: Approved
	HQ File :01/81/050/00076/AM10/	RLA File :03/95/040/00152/AM10/	Lic.No/Date:0310523710 11.06.2009	
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 08/81 scheduled to be held on 25.05.2010 but actually held on 15.06.2010. As per the recommendations of the representative of DIPP present in the meeting, the Norms Committee decided to amend the norms in respect of the subject Advance Authorisation with follow modification:- - Quantity of import item at S.No. 1 may be allowed as 1.10 Kg/kg continent in the export product as per SION C-23. - Quantity of import item at S.No. 2 may be allowed as 0.128 ltrs per Sq Mtrs of internal coating area as per SION at Sl.No. C-23.				

3. Quantities of import items at S.Nos.3, 4 & 6 may be allowed on net to net basis with accountability clause.
4. Quantity of import item at S.No.5 may be allowed as 0.128 ltrs per Sq Mtrs of external coating area as per SION at Sl.No. C-23.
5. Quantities of import items at S.Nos.7 & 8 may be allowed as per packing policy.

R/A may take suitable consequential action accordingly.

2	Case No.:17/27/81-ALC2/2009	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:8/81-ALC2/2010 25.05.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00199/AM10/	RLA File :07/24/040/00114/AM10/	Lic.No/Date:0710065505 22.06.2009	Defer Date:13.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 08/81 scheduled to be held on 25.05.2010 but actually held on 15.06.2010. NC observed that the case is under examination of DIPP and decided to defer the case. The case stands deferred and to be re-listed on 13.07.2010.			

3	Case No.:10/27/81-ALC2/2009	Party Name:DYNATECH FURNACES (BOMBAY) PVT.LTD	Meet No/Date:8/81-ALC2/2010 25.05.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00192/AM10/	RLA File :03/94/040/00171/AM10/	Lic.No/Date:0310526069 26.06.2009	Defer Date:13.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 08/81 scheduled to be held on 25.05.2010 but actually held on 15.06.2010. The committee observed that the comments from DHI are still awaited. The case stands deferred and to be re-listed on 13.07.2010.			

4	Case No.:13/35/81-ALC2/2009	Party Name:ALCOMEX SPRINGS PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2010 25.05.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00321/AM10/	RLA File :31/24/040/00134/AM10/	Lic.No/Date:3110040661 13.11.2009	Defer Date:13.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 08/81 scheduled to be held on 25.05.2010 but actually held on 15.06.2010. NC decided to seek clarification from RA regarding mistake of import items from application. The case stands deferred and to be re-listed on 13.07.2010.			

5	Case No.:6/45/81-ALC2/2009	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:8/81-ALC2/2010 25.05.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00436/AM10/	RLA File :04/24/040/00263/AM10/	Lic.No/Date:0410110982	Defer

21.01.2010

Date:13.07.2010

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 08/81 scheduled to be held on 25.05.2010 but actually held on 15.06.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 13.07.2010.

6	Case No.:8/45/81-ALC2/2009	Party Name:DUCATI ENERGIA (INDIA) PVT.LTD.	Meet No/Date:8/81-ALC2/2010 25.05.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00438/AM10/	RLA File :31/24/040/00216/AM10/	Lic.No/Date:3110041683 27.01.2010	Defer Date:13.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 08/81 scheduled to be held on 25.05.2010 but actually held on 15.06.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 13.07.2010.			

7	Case No.:19/51/81-ALC2/2009	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2010 25.05.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00534/AM10/	RLA File :10/80/040/00109/AM10/	Lic.No/Date:1010037681 12.03.2010	Defer Date:13.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 08/81 scheduled to be held on 25.05.2010 but actually held on 15.06.2010. The committee observed that the comments from MIT are still awaited. The case stands deferred and to be re-listed on 13.07.2010.			
